

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

237. C.P. (IB)/451(MB)2023

IN THE MATTER OF

Stressed Assets Stabilization Fund (Sasf)

Vs

Shri Janardhan Prasad Chaturvedi

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 29.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Since the Court time is over. Hence the case is adjourned to **24.06.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)